

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
21-06-2024 AT 10:30 AM**

**Company Petition IB/203/2021**

**AND**

**IA (IBC) 492/2021 & IA(IBC) 256/2024 in Company Petition IB/203/2021**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Central Bank of India

...Petitioner

**AND**

Mr. K. Shashidhar & Kamineni Steels

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 492/2021**

Learned Counsel Mr Srikanth Rathi, for applicant present through Video Conference.

Learned Senior Counsel Mr P Vikram, for respondent present through Video Conference.

Matter passed over.

Matter called again. This being an application to condone the delay of 201 days in filing the Company Petition which has already been numbered.

In the light of the same how the petitioner can proceed with the submissions in the main company petition without disposal of this application.

At request of the Financial Creditor as a last chance to hear this application, matter adjourned to 08.07.2024.

**IA(IBC) 256/2024**

For hearing, matter adjourned to 08.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**